



2026:KER:79146

W.P.(Crl.) No. 1383 of 2026

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE THE CHIEF JUSTICE MR. SOUMEN SEN

&

THE HONOURABLE MR. JUSTICE SYAM KUMAR V.M.

TUESDAY, THE 13TH DAY OF OCTOBER 2026 / 21ST ASWINA, 1948

WP (CRL.) NO. 1383 OF 2026

PETITIONER/S:

BY ADVS.

SHRI.BALRAM S.A.

SHRI. HRITHWIK D. NAMBOOTHIRI

SMT.POOJA P.O.

SMT.AGNET JARARD

SHRI.NANDA KISHORE S.

RESPONDENT/S:

- 1 THE DISTRICT POLICE CHIEF
CIVIL STATION, KUYILIMALA, PAINAVU P.O,
IDUKKI., PIN - 685603
- 2 THE STATION HOUSE OFFICER
KARIMANOOR POLICE STATION,
IDUKKI DISTRICT., PIN - 685581
- 3 THE DEPUTY SUPERINTENDENT OF POLICE
THODUPUZHA, CIVIL STATION, KUYILIMALA,
PAINAVU P O, IDUKKI DISTRICT., PIN - 685603



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OTHER PRESENT:

SPL PP SREELATHA PARAMESWARAN

THIS WRIT PETITION (CRIMINAL) HAVING COME UP FOR
ADMISSION ON 13.10.2026, THE COURT ON THE SAME DAY DELIVERED
THE FOLLOWING:



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JUDGMENTDated this the 13th day of October, 2026**Soumen Sen, C.J.**

We have heard Mr. Balram S.A., learned counsel for the petitioner and Ms. Sreelatha Parameshwaran, learned Special Government Pleader.

2. The report submitted by the Station House Officer, Karimannoor is taken on record.

3. Pursuant to our earlier order, the parents of the alleged detainee and the parents of the petitioner are present. We have independently interacted with the alleged detainee and the petitioner. It appears that both are well-qualified and were working in reputed companies until recently. However, due to resistance from the family of the alleged detainee, she could not join VVDN Technologies, a reputed IT company, despite having received a job offer from the company. In fact, the alleged detainee was working with ALZA INC., and the petitioner was working with Elixiron. Presently, both are unemployed.



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4. In our interaction with the parents of the alleged detainee and the petitioner, it appears that the petitioner's family is open to accepting the alleged detainee into their family. It was suggested that the petitioner and the alleged detainee may be given a period of two years to settle and decide their future course of action. The petitioner also, in all fairness, has submitted that he would first secure employment and thereafter decide to marry the alleged detainee. During our interaction, the alleged detainee admitted to having been in a romantic relationship with the petitioner for almost two years and expressed her willingness to marry him. However, the impediment seems to be the resistance from her parents.

5. The parents of the alleged detainee are quite adamant in approving an interfaith marriage and are also unwilling to accept any kind of relationship between the alleged detainee and the petitioner. It appears that the alleged detainee is under tremendous mental pressure from her parents and that her decision not to communicate with the petitioner was not voluntary. Considering the fact that the alleged detainee is an



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adult and has clearly stated that she has been in a romantic relationship with the petitioner for the past two years, we are of the view that, irrespective of the outcome of their relationship, they should be allowed to interact freely until they arrive at a final decision. The parents of the alleged detainee shall not cause any impediment to her free interaction with the petitioner.

6. In terms of the decision of the Hon'ble Supreme Court in **Devu G. Nair v. State of Kerala & Ors.** dated 11th March, 2024 in S.L.P. (CrI.)No.1891 of 2023, the petitioner and the alleged detainee shall be entitled to police protection, if required. In the event of any complaint being received by the SHO raising concerns about the risk of violence or abuse, necessary police protection shall be afforded to the parties.

7. We expect the parents of the alleged detainee to abide by this order and not to stand in the way of their daughter pursuing her career or taking up employment in any firm of her choice, and continuing her relationship with the petitioner. We expect the parents of the petitioner and the



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alleged detainee to cooperate and not to create any impediment to their relationship, as both are adult and free to decide their future.

8. The parties are hereby directed to appear before the Secretary, District Legal Services Authority (DLSA), Muvattupuzha on 17th October, 2026 at 11:00 a.m. and the Secretary, DLSA is hereby directed to assign a Counsellor who has domain knowledge and sufficient expertise to interact with the petitioner as well as the alleged detainee and if necessary to call for the appearance of the parents and to interact with them so as to ensure the well-being of the alleged detainee as well as the petitioner.

9. The mobile phone of the alleged detainee was wrongfully withheld by her parents. The said mobile phone has now been restored to the alleged detainee in Court today. We make it clear that, under no circumstances, the mobile phone of the alleged detainee shall be taken away by her parents. All means of communication shall remain open for the alleged detainee to freely communicate with the petitioner.



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The writ petition accordingly stands disposed of.

**Sd/-
Soumen Sen
Chief Justice**

**Sd/-
Syam Kumar V.M.
Judge**

vpv